the country during the last three years are as under:-

Name of Paramilitary Force	2015	2016	2017	2018(till 30.11.2018)	Total
BSF	10	17	6	22	55
CRPF	09	43	52	26	130
ITBP	=0	7	× <del>=</del> 2	<b>5</b>	000
SSB	01	O1	02	01	05
Assam Rifles	18	09	08	06	41
Total	38	<b>7</b> 0	68	55	231

## Relief fund for victims of cyclone Gaja

## 215. DR. SASIKALA PUSHPA RAMASWAMY:

## DR. R. LAKSHMANAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a central team which visited Tamil Nadu for three days from 24th November, 2018 has submitted its report with suggestion, if any, to release amount for relief and rehabilitation measures for Gaja cyclone victims;
  - (b) if so, the details thereof;
- (c) whether Government has released any amount to State Government of Tamil Nadu pursuant to meeting of Chief Minister of Tamil Nadu with the Prime Minister of India to release immediate relief fund of ₹1,500 crore;
  - (d) if so, the details thereof; and
  - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (e) Based upon interim memorandum submitted by the State Government of Tamil Nadu, an Inter-Ministerial Central Team (IMCT) was deputed for on the spot assessment of damages caused by the cyclone Gaja. Upon receipt of the IMCT report (pending for want of specific information awaited from Tamil Nadu), it will be placed before the High Level Committee (HLC) for consideration as per established procedure.

As per the National Disaster Management Policy, the primary responsibility for disaster management relief and rehabilitation rests with the States. The rehabilitation of people due to cyclone is required to be undertaken by the concerned State Government from its own resources, as per its existing rehabilitation policy, since execution of relief & rehabilitation measures on the ground is the responsibility of the concerned State.

Financial assistance is provided through State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF) in accordance with the established procedure. Assistance from SDRF/NDRF is provided only for immediate relief as per norms to the victims of notified disasters and not for compensation of loss as suffered/claimed. Additional expenditure, if any, incurred over and above or on other than approved items/norms, is required to be met by the States from their own resources. In order to support the affected people of the State, the Central Government had released assistance of ₹ 353.70 crore from SDRF as an interim relief on 03-12-2018. By taking into account the opening balance of ₹ 491.62 crore and releases of both the installments of central and State share of ₹ 786 crore, an amount of ₹ 1277.62 crore is available in SDRF account for management of relief necessitate by notified natural calamities during 2018.

## Electricity fixed charges in NDMC area of Delhi

†216. SHRI VISHAMBHAR PRASAD NISHAD:

SHRIMATI CHHAYA VERMA:

CH. SUKHRAM SINGH YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that in the NDMC area of Delhi, per-kilowatt meter load fixed charge has been increased exorbitantly, causing consumers to pay more without consuming any units;
- (b) the rate of the same in January, 2018 and percentage increase effected after April, 2018;
- (c) whether it is a fact that to show less charges or power units, so much increase has been effected on meter load fixed charges; and
- (d) the aspects which have been examined before effecting so much increase on meter load fixed charge at once?

<sup>†</sup>Original notice of the question was received in Hindi.